

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1782/ND/2019

IN THE MATTER OF:

M/s. Sameta Metal Pro. Pvt. Ltd.

...PETITIONER

Vs.

M/s. Win-Holt India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 01.11.2019

Coram:

**JUSTICE (RETD.) RAJESH DAYAL KHARE, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Op.-Creditor:

Mr. D. Saika, Advocate

For the Respondent/ Corporate-debtor:

Mr. Ankit Sharma, Advocate

ORDER

Learned counsels for the parties are present and directed to file a short synopsis of the proposed arguments within a period of 10 days. Orders are reserved.



**(V.K. Subburaj)
Member (T)**



**(Rajesh DayalKhare)
Member (J)**